

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-576/ND/2022

IN THE MATTER OF:

M/s. Tuf Metallurgical (P) Ltd.

...PETITIONER

Vs.

Mr. Gokul Agrawal

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 22.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the Respondent

:Mr. Mohit Nandwani Adv

ORDER

None appears on behalf of the Petitioner at the time of hearing of the matter. Ld. Counsel for the Personal Guarantor is present and submitted that the original matter is still pending before Hon'ble Chhattisgarh High Court, regarding the CIRP against the Personal borrower and against one of the order of the Hon'ble High Court, the matter is also pending before the Hon'ble Supreme Court of India. In view of this, list the matter on **28.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)